

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 82/TT/2020

- Subject:** : Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff for the 2019-24 period of **Asset-I(A):** LILO of Neelamangala -Somanhalli 400 kV D/C Line at Bidadi; **Asset-I(B):** 1X63 MVAR Bus Reactor at Bidadi; **Asset-II(A):** 1X500 MVA ICTs with associated bays and equipment and downstream network at Bidadi GIS Sub-station; **Asset-II(B):** 1X500 MVA ICTs with associated bays and equipment and downstream network at Bidadi GIS Sub-station under System Strengthening - X in the Southern Region.
- Date of Hearing** : 24.6.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd (TANGEDCO) and 17others
- Parties Present:** : Shri S. Vallinayagam, Advocate, TANGEDCO
Dr. R. Kathiravan, TANGEDCO
Shri S.S. Raju, PGCIL
Shri. B. Dash, PGCIL
Shri Vipin Joseph, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff for the 2014-19 period and determination of tariff for the 2019-24 period for four transmission assets under "System Strengthening-X" in the Southern Region. He submitted that the instant assets were put into commercial operation during the 2009-14 period. The Commission, vide order dated 29.2.2016 in Petition No. 504/TT/2014, had trued up the tariff for the 2009-14 period and allowed tariff for the 2014-19 period for all the assets. He submitted that the Commission approved the capital expenditure of ₹18199.03 lakh up to 31.3.2014. Further, capital cost of ₹19743.02 lakh was admitted as on 31.3.2019 for Combined Asset vide order dated 29.2.2016 in Petition No. 504/TT/2014 against



which the Petitioner has claimed a total capital cost of ₹20130.61 lakh as on 31.3.2019 in the instant petition. The cut-off date for the instant assets was 31.3.2015. He submitted that the Additional Capital Expenditure (ACE) claimed up to 2014-15 is within the cut-off date and the ACE claimed during 2015-16 and 2016-17 is beyond the cut-off date which is the balance and retention payments for the works already executed within cut-off date.

3. The representative of the Petitioner submitted that inadvertently initial spares for the instant assets, which are GIS Sub-stations, are claimed @ 2.5% instead of the specified 3.5%. He submitted that the norm specified in the tariff regulations for GIS Sub-stations is 3.5% and accordingly sought the permission of the Commission to revise its claim by filing revised tariff forms. He further submitted that the reply to the Technical Validation (TV) letter was filed on 12.3.2020.

4. Learned counsel for TANGEDCO submitted that it is not clear whether the Petitioner is claiming initial spares on the basis of the capital cost of the individual assets or project as a whole. In response, the representative of the Petitioner clarified that initial spares are claimed for all the assets as a whole as per the judgement of the Appellate Tribunal for Electricity dated 14.9.2019 in Appeal No.74 of 2017.

5. The Commission permitted the Petitioner to revise their claim of initial spares as per the provisions of the applicable tariff regulations and also to submit the revised tariff forms by 1.7.2020 with an advance copy to the beneficiaries. The Commission directed the Respondents, including TANGEDCO, to file its reply by 17.7.2020 and the Petitioner to file rejoinder, if any, by 27.7.2020.

6. The Commission further directed the parties to comply with the above directions within the specified time and observed that no extension of time shall be allowed.

7. The Commission further directed to list the matter for final hearing, for which a separate notice will be issued in due course of time.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

